

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 103
(IB)-731(PB)/2018

IN THE MATTER OF:

ICICI Bank Ltd	...	Applicant/Petitioner
Vs		
Punj Lloyd Ltd.	...	Respondent

Order under Section 7 of the Insolvency & Bankruptcy Code, 2016 (Liq).

Order delivered on 13.06.2024

CORAM:

JUSTICE RAMALINGAM SUDHAKAR
HON'BLE PRESIDENT

SH. AVINASH K. SRIVASTAVA
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Petitioner : Mr. Gyanendra Kumar, Ms. Shreya Som Mr. Soumya
Dasgupta Adv., Mr. Shivam Tiwari Mr. Mukesh Seju
Adv., (6) Ms. Tanishka Ranga Adv.
For Respondent : Mr. Sunil Fernandes, Sr. Adv.,

ORDER

New IA-3132/2024

Ld. Counsel Mr. Gyanendra on behalf of the applicant appeared through VC.

The cause of action for filing this application does not survive as the relief has already been granted by the Liquidator. The same is confirmed by the Ld. Sr. Counsel Mr. Sunil Fernandes appearing for the Liquidator.

IA-3132/2024 is **dismissed** as having become infructuous.

-sd-

(RAMALINGAM SUDHAKAR)
PRESIDENT

-sd-

(AVINASH K. SRIVASTAVA)
MEMBER (TECHNICAL)